

LOK SABHA DEBATES

(Part II—Proceedings other than Questions and Answers)

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LOK SABHA

Friday, 27th July, 1956

The Lok Sabha met at Eleven of the Clock.

[MR. SPEAKER in the Chair]

QUESTIONS AND ANSWERS

(See Part I)

12-22 P.M.

MOTION FOR ADJOURNMENT

BAN ON HOLDING DEMONSTRATIONS AROUND PARLIAMENT HOUSE

Mr. Speaker: On the 16th July 1956, Shri M. S. Gurupadaswamy gave notice of an adjournment motion for the purpose of discussing the order of the District Magistrate of Delhi prohibiting the holding of meetings or demonstrations and the taking of processions in the Parliament House Compound. I then said that I would look into the matter and give my decision later.

The adjournment motion relates to an Order under section 6 of the Punjab Security of the State Act, 1953 (Punjab Act XII of 1953), as extended to the State of Delhi, and as amended by the Punjab Security of State (Amendment) Act, 1954, passed by the District Magistrate, Delhi, prohibiting the holding of any public meeting or taking out of any procession or holding of any demonstration in any public place within the areas specified in the schedule attached to the Order. The main objection that was taken to the Order was that among other areas it also extends over the compound of the Parliament House. The compound of the Parliament House has not yet

been included in the precincts of the House under the rules or orders. Hence, security measures in this area are taken by the executive.

In the circumstances stated above, I do not give my consent to move this adjournment motion.

Shri Kamath (Hoshangabad): On a point of clarification, Sir. May I request you to consider this matter of including the compound within the precincts of Parliament House? It should be considered very early, as it is important.

Mr. Speaker: All hon. Members who have got suggestions to make may kindly send them to me and if they want to see me they can see me.

Shri Kamath: I have already given it in writing—there, Sir, in Reporters' copy.

Mr. Speaker: I shall look into it.

PAPERS LAID ON THE TABLE

REPORT OF TARIFF COMMISSION ON RETENTION PRICES OF IRON AND STEEL PRODUCED BY MYSORE IRON AND STEEL WORKS, BHADRAVATI ETC.

The Minister of Consumer Industries (Shri Kanungo): Sir, on behalf of Shri Karmarkar, I beg to lay on the Table a copy of each of the following papers, under sub-section (2) of section 16 of the Tariff Commission Act, 1951, namely:

- (1) Report of the Tariff Commission on the fair retention prices (ex-works) of pig iron and steel produced by the Mysore Iron and Steel Works, Bhadravati 1956.